

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. 459 of 1996

Wednesday, this the 17th day of April, 1996

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

P.V. Imbichali, S/o Marakkar,
Ex. Casual Labourer,
Southern Railway,
Palghat Division.

... Applicant

By Advocate Mr Martin G. Thottan.

Vs

1. Union of India through
the General Manager,
Southern Railway, Headquarters Office,
Park Town P.O., Madras - 3.
2. The Divisional Personnel Officer,
Southern Railway,
Palghat Division, Palghat.
3. The Senior Divisional Engineer,
Southern Railway,
Palghat Division, Palghat. ... Respondents

By Advocate Mr K. Karthikeya Panicker.

The application having been heard on 17th April 1996,
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant complains that the priority due to
him based on 1145 days of service has not been granted
notwithstanding the submission of his Service Card
(Original of A-1) pursuant to A4 order.

2. Standing counsel for respondents submits that
a decision will be taken in the matter by respondent
Divisional Personnel Officer at an early date. We
record the submission.

3. Applicant may make a representation before the second respondent, and the said respondent will pass a speaking order thereon within two months from the date of receipt of the representation.

4. Original application is disposed as aforesaid.

NO COSTS.

Dated the 17th April, 1996.

P V Venkatakrishnan
P V VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

P/17-4

List of Annexures

Annexure A1: A true photo copy of the applicant's service card for the period from 23.8.78 to 5.11.80 issued by the Bridge Inspector/Regirdering/Mangalore.

Annexure A4: A true copy of the letter No.J/P 407/IX/CLR dt. 5.12.95 issued by the second respondent.